

आयकर अपीलिय अधिकरण, 'ए' न्यायपीठ, चेन्नई
**IN THE INCOME TAX APPELLATE TRIBUNAL
'A' BENCH: CHENNAI**

श्री एबी टी. वर्की, न्यायिक सदस्य एवं
श्री अमिताभ शुक्ला, लेखा सदस्य के समक्ष

**BEFORE SHRI ABY T. VARKEY, JUDICIAL MEMBER AND
SHRI AMITABH SHUKLA, ACCOUNTANT MEMBER**

आयकर अपील सं./ITA Nos.3040 & 3041/Chny/2024
निर्धारण वर्ष/Assessment Years: 2014-15 & 2015-16

M/s. Pioneer Services, 56-57, Rajaji Salai, George Town, Chennai-600 001.	v.	The ITO, NCW-11(1), Chennai.
[PAN: AAAP 0951 H]		
(अपीलार्थी/Appellant)		(प्रत्यर्थी/Respondent)
अपीलार्थी की ओर से/ Appellant by	:	None
प्रत्यर्थी की ओर से /Respondent by	:	Dr. I. Roopa, Addl.CIT
सुनवाईकीतारीख/Date of Hearing	:	27.02.2025
घोषणाकीतारीख /Date of Pronouncement	:	28.02.2025

आदेश / ORDER

PER BENCH:

These are appeals preferred by the assessee against the order of the Learned Commissioner of Income Tax (Appeals)/NFAC, (hereinafter referred to as 'Ld.CIT(A)'), Delhi, both dated 23.10.2024 for the Assessment Years (hereinafter referred to as 'AY') 2014-15 & 2015-16, wherein penalty u/s.271(1)(c) of the Income Tax Act, 1961 levied by the AO to the tune of Rs.18,56,726/- & Rs.21,34,282/- respectively has been confirmed.



ITA Nos.3040 & 3041/Chny/2024
(AY 2014-15 & 2015-16)
M/s. Pioneer Services

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2. At the outset, the Ld.AR of the assessee brought to our notice that the assessee has opted for the DTVSV-2024 and has filed Form No.1 along with the acknowledgment and also filed letter dated 23.12.2024 with a request to withdraw the appeals. The Ld.DR doesn't have any objection against the assessee to withdraw the appeals since it has opted for the DTVSV-2024. Considering the application filed by the assessee dated 23.12.2024 expressing its desire to withdraw these appeals, we allow the assessee to withdraw the appeals and dismissed the appeals.

3. In the result, appeals filed by the assessee are dismissed as withdrawn.

Order pronounced on the 28th day of February, 2025, in Chennai.

Sd/-
(अमिताभ शुक्ला)
(AMITABH SHUKLA)
लेखा सदस्य/ACCOUNTANT MEMBER

Sd/-
(एबी टी. वर्की)
(ABY T. VARKEY)
न्यायिक सदस्य/JUDICIAL MEMBER

चेन्नई/Chennai,
दिनांक/Dated: 28th February, 2025.
TLN

आदेश की प्रतिलिपि अग्रेषित/Copy to:

1. अपीलार्थी/Appellant
2. प्रत्यर्थी/Respondent
3. आयकरआयुक्त/CIT, Chennai / Madurai / Salem / Coimbatore.
4. विभागीयप्रतिनिधि/DR
5. गार्डफाईल/GF